

State Vs. Prem Singh

FIR No: 07/2017

Under Section: 302/120B/328/34 IPC

PS: Sadar Bazar

18.06.2020

Through video conference

Present: Sh. Alok Saxena, Ld. Additional PP for the State

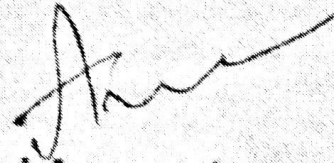
Sh. Archit Kaushik, Ld. Counsel for the applicant.

Ld. Counsel is seeking interim bail for a period of 45 days on the ground that he is fulfilling the criteria as laid down by High Powered Committee dated vide minutes 18.05.2020.

Let State file reply through concerned SHO/IO regarding offence involved, previous involvement of accused, if any, and his period of custody. Concerned Jail Superintendent shall also file report regarding the conduct of accused at jail and copy of his custody warrant.

At this stage, it is informed by Ld. Counsel that previously accused was awarded punishment for 7 days. However, same had nothing to do with his conduct. Let the concerned Jail Superintendent file the report regarding punishment received in past if any and brief reasons for awarding the same.

Put up for hearing on 23.06.2020.



Anuj Agrawal

ASJ-03(Central)

Tis Hazari

Courts/Delhi

State Vs. Vinod Kumar
FIR No: 471/17
Under Section: 302 IPC
PS: Kashmere Gate

18.06.2020

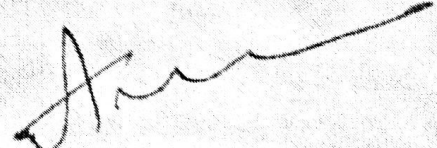
Through video conference

Present. Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Devanand, Ld. Counsel for the applicant.

Report of IO was previously received. Ld. APP submits that he has made relevant enquiries and there is no previous involvement of the accused.

Report received from jail. As per same, the accused is in J.C. since 07.12.2017 and his conduct in jail is good. Accused fulfils the criteria as laid down by High powered committee vide minutes dated 18th May 2020. Therefore in the facts and circumstances of the case, the accused is admitted to interim bail for a period of 45 days on furnishing PB in the sum of Rs. 20,000/- to the satisfaction of the concerned Jail Superintendent.

Copy of this order be sent to Jail Superintendent for information and compliance.



Anuj Agrawal

ASJ-03(Central)
Tis Hazari
Courts/Delhi

18.06.2020

State Vs. Amit Kumar @ Toni

FIR No: 242/2015

Under Section: 302/174A/34 IPC

PS: Karol Bagh

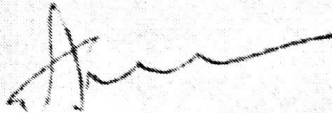
18.06.2020

Through video conference

Present: Sh. Alok Saxena, Ld. Additional PP for the State.
Sh. Jag Pravesh Sharma, Ld. Counsel for the applicant.
IO has sought time to file reply.

Let State file reply through concerned SHO/IO regarding offence involved, previous involvement of accused, if any, and his period of custody. Concerned Jail Superintendent shall also file report regarding the conduct of accused at jail and copy of his custody warrant.

Put up for hearing on 22.06.2020.


Anuj Agrawal

ASJ-03(Central)
Tis Hazari
Courts/Delhi

18.06.2020

State Vs. Danish

FIR No: 62/2019

Under Section: 379/441^A IPC

PS: Darya Ganj

18.06.2020

Through video conference

This is application for pre-ponment of hearing on appeal.

Present: Sh. Alok Saxena, Ld. Additional PP for the State

Sh. S.N. Shukla, Ld. LAC for the accused.

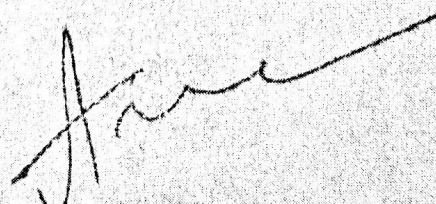
During the course of arguments, it is submitted by Ld. LAC that convict is in J.C. since 25.03.2019 and, therefore, during the pendency of present appeal, he may be released on bail under Section 389 Cr. P.C.

Heard. Considered.

Soft copy of sentence dated 22.10.2020 passed by Ld trial court has been sent to me by Reader of this court electronically who has informed that the said copy has been sent from the trial court record.

In the facts and circumstances of the case, During the pendency of the present appeal, the order of conviction dated 30.09.2019 and order on sentence dated 22.10.2019 passed by Ld trial shall remain suspended. Convict is admitted on bail on furnishing PB in the sum of Rs. 10,000/- to the satisfaction of the concerned Jail Superintendent.

Put up for final disposal of the appeal on 01.09.2020. Earlier date of 18.07.2020 stands cancelled.



Copy of this order be sent to Jail Superintendent for information and compliance. Another copy of this order be sent to Ld. LAC


Anuj Agrawal

ASJ-03(Central)
Tis Hazari Courts/
Delhi

18.06.2020

Deepak Jain Vs. Registrar of Companies

18.06.2020

Fresh revision has been received. In view of order no. 16/DHC/2020 dated 13.06.2020 of Hon'ble High Court, only urgent matter are to be taken up and remaining matters are to be adjourned.

Present: None.

As per direction of Ld. Presiding Officer, there is no urgency.

Hence , put up for consideration on 07.09.2020.



Reader

18.06.2020

Deepak Jain Vs. Registrar of Companies

18.06.2020

Fresh revision has been received. In view of order no. 16/DHC/2020 dated 13.06.2020 of Hon'ble High Court, only urgent matter are to be taken up and remaining matters are to be adjourned.

Present: None.

As per direction of Ld. Presiding Officer, there is no urgency.

Hence , put up for consideration on 07.09.2020.



Reader

18.06.2020

Sunil Keswani Vs. Registrar of Companies

18.06.2020

Fresh revision has been received. In view of order no. 16/DHC/2020 dated 13.06.2020 of Hon'ble High Court, only urgent matter are to be taken up and remaining matters are to be adjourned.

Present: None.

As per direction of Ld. Presiding Officer, there is no urgency.

Hence , put up for consideration on 07.09.2020.



Reader

18.06.2020

Sunil Keswani Vs. Registrar of Companies

18.06.2020

Fresh revision has been received. In view of order no. 16/DHC/2020 dated 13.06.2020 of Hon'ble High Court, only urgent matter are to be taken up and remaining matters are to be adjourned.

Present: None.

As per direction of Ld. Presiding Officer, there is no urgency.

Hence , put up for consideration on 07.09.2020.



Reader

18.06.2020